

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.530/2004  
This the 30<sup>th</sup> day of July 2007

**HON'BLE MR. N.D. DAYAL, MEMBER (A)**  
**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Jagram ..... ..Applicant.

By Advocate: Shri Siva Ram.

Versus.


Union of India & Others ..... .. Respondents.

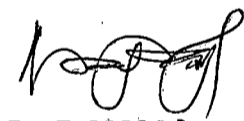
By Advocate: None.

**ORDER (Oral)**

**BY HON'BLE MR. N.D. DAYAL, MEMBER (A).**

Learned counsel for applicant in the restoration application seeks to withdraw it with liberty to approach the Tribunal by fresh OA. The application for restoration is therefore, dismissed with liberty to file fresh OA in accordance with law. No costs.

  
**(M. KANTHAIAH)**  
**MEMBER (J) 30.7.07**

  
**(N.D. DAYAL)**  
**MEMBER (A)**

/AK/